

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/693(MB)2023

IN THE MATTER OF

Assets Care & Reconstruction Enterprise Limited

Vs.

Sujoyoti Developers Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Adv. Nimay Dave (VC)

For the Respondent/Corporate Debtor:

Adv. Nausher Kohli (PH)

ORDER

The Learned counsel for the Corporate Debtor prays for a short adjournment so as to enable him to place on record the recent developments having taken place between the Corporate Debtor and the Financial Creditor. In view of the request made, Adjourned to **02.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)